

(c) whether these orders were fulfilled and if not, whether any enquiry has been ordered into this affairs ; and

(d) if so, the results thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Some of the orders have not been fulfilled. The C. B. I. has registered a case on 2.5.1968. The result will be known only after the completion of the inquiry.

Preliminary and Final Report of Commissioner of Railway Safety on Luckeesarai Accident

9868. SHRI MADHU LIMAYE : Will the Minister of RAILWAYS be pleased to refer to his reply to the discussion on the second accident in Luckeesarai in the Lok Sabha on the 22nd February, 1968 and state :

(a) whether the paragraphs published in the Railway Administration Report represent the full text of the preliminary and Final Report of the Commissioner of Railway Safety on the Luckeesarai accident in October, 1966 ;

(b) if not, whether Government are not supposed/required to lay on the Table the full text of both preliminary and final report ;

(c) if not, the reasons for not laying on the Table these reports ; and

(d) whether it is a fact that the final report suggested re-modelling of the Railway station ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) The paragraph on the Luckeesarai incident of October 1966 published in the Report by the Railways Board on Indian Railways for 1966-67 represents only the provisional finding of the Commissioner of Railway Safety.

(b) and (c). As the name itself implies, the preliminary report is only a preliminary one containing a brief narrative report with a provisional finding.

The Government will lay the final report

of the Commissioner of Railway Safety, on the Table when it is received and the Government have satisfied themselves that there is no likelihood of the matter becoming subjudice as a result of police prosecution.

(d) The final report has not yet been received.

हिन्दुस्तान मशीन टूल्स लिमिटेड की घड़ियां

9869. श्री यशपाल सिंह : क्या औद्योगिक विकास तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दुस्तान मशीन टूल्स लिमिटेड द्वारा बनाई जाने वाली घड़ियों पर शब्दों तथा अंकों को हिन्दी में अंकित करने की किसी योजना पर सरकार विचार कर रही है;

(ख) यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या यह भी सच है कि सरकार प्रत्येक घड़ी पर 50 रुपये का शुद्ध लाभ ले रही है; और

(घ) यदि नहीं, तो प्रत्येक घड़ी का लागत मूल्य क्या है ?

औद्योगिक विकास तथा समवाय-कार्य मन्त्री (श्री फलहरदीन अली अहमद) : (क) जी, नहीं ।

(ख) हिन्दुस्तान मशीन टूल्स लिमिटेड के पास घड़ियों पर बेवनागरी लिपि में अंकित करने का साज-सामान नहीं है ।

(ग) तथा (घ). विभिन्न प्रकार की निर्मित वस्तुओं पर हुए लाभ और हानि तथा उत्पादन लागत बताना कम्पनी के हित में नहीं है ?

Standard Vacuum Oil Refinery

9870. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6039 on the 2nd April, 1968 and state :

(a) whether it is a fact that the

Standard Vacuum Oil Refinery paid Rs. one lakh to Standard Drum and Barrel Mfg. Co. for re-locating their barrel plant from Sewri to Trambay for manufacturing bitumen drums ;

(b) whether this firm manufactured and supplied 14,66,799 bitumen drums to the Standard Vacuum Oil Refinery between May, 1959 and July, 1961 ;

(c) whether they continued to receive quota of steel sheets for manufacturing oil barrels from the Development Wing although their plant was fully engaged in manufacturing bitumen drums for which sheets were being supplied by the Refinery ;

(d) whether on this ground their supplies of sheets had been suspended at any time by the Iron and Steel Controller ; and

(e) whether it is a fact that they utilised their barrel plant entirely for bitumen drums and later on claimed a new line for Barrels capacity of which was assessed at 6,100 tons in 1961 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and it will be laid on the Table of the House.

Allocation of Raw Materials

9871. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether recommendations for the allotment of raw materials for use in their own plants are made to the manufacturing units immediately after the issuance of Industrial licences to them or it is necessary to assess their capacities before making allotment of raw materials; and

(b) if so, how much time Government generally takes to assess the capacities of such units and intimate the results thereof on the basis of which raw materials have to be made available to them ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Recommendations

for allotment of raw materials are not made to manufacturing units immediately after issuance of Industrial licences to them. Such recommendations are made when the unit, to whom Industrial licences have been issued, have either got the requisite machinery installed or have made firm arrangements for machinery and premises and power supply where necessary.

The initial recommendation for allotment of raw materials is made to a new unit, borne on the list of the D.G.T.D., covering its estimated requirements for six months, on the basis of the phased manufacturing programme of the unit or its schedule of production according to the licensed capacity.

Subsequent recommendations are made after the unit has gone into production and on the basis of its actual consumption, if it is engaged in priority industries or if it is engaged in non-priority industries on the basis of unit's utilising the previous set of licences issued to it to the extent of 90% by way of opening letter of credit or 60% by way of actual importation or 70% by shipment of goods.

Manufacture of Oil Barrels and Bitumen Drums

9872. SHRI S. M. BANERJEE : Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 1231 on the 20th February, 1968 and state :

(a) whether the requisite information regarding the manufacture of Oil Barrel and Bitumen Drums has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). A statement answering the points raised through Unstarred Question No. 1231 is laid on the Table of the House. [Placed in Library. See No. LT—1213/58]

Signal Interlocking Maintainers

9873. SHRI B.K. MADOK ;
SHRI NAMBIAR ;